

done under the circumstances for the depositors. And, may I say, everything possible will be done to safeguard as much for the depositors as it is humanly possible to do. That is being done.

As regards the telegram which was received by some hon. Members, a copy of which was sent to me, where it is said that the figures given by me are contradictory to, the figures given by him it is not possible for me to give a reply straight off saying that these figures are right or the other figures are right. The figures that I have given were given from the Reserve Bank's report and they related to a time before 29th July. They are not upto-date figures. It is possible some figures that are now received may have some other relevance. But I am trying to tally all those figures. But all those figures do not make any difference to the fact that there is a large amount of loans and advances which is irrecoverable, that which is sticky also comes to a large amount. That is the main thing. Therefore, it becomes a difficult problem, and that is why the bank had to go into liquidation. Otherwise the bank would not have gone into liquidation. But all this is being enquired into and I am trying to see what can be done.

About the directors or other people, whoever is responsible for mismanagement or for doing wrong things, we will certainly try to bring them to book according to law. I hope nobody is interested in seeing that somebody's head should be cut off immediately today because somebody is angry about it. That is not possible to do. We have got to take the process according to law and we will certainly try to put the law into motion completely.

**Shri T. B. Vittal Rao:** The only thing is, delay should be avoided.

12-12 hrs.

#### RE: MOTION OF PRIVILEGE

**Shri Vajpayee (Balrampur):** Sir, may I know what has been the fate of my privilege motion? I gave notice of that motion on the 8th August. Five days nearly have passed and I fail to understand why the Defence Minister should be..... (Interruption).

**Mr. Speaker:** Order, order. The hon. Member is impetuous. I disposed of that privilege motion. I refused to grant permission. There is no question of privilege there. I ascertained from the hon. Minister. What was given was a very small statement without being verified and with this material some privilege motion is brought and immediately the demand is made that the hon. Minister must answer it. It is rather curious. How can we get along with the work in this House? I passed orders yesterday refusing to grant permission, and I asked my office to show the papers to him.

**Shri Vajpayee:** I was not shown the papers.

**Mr. Speaker:** The Question Hour is not the time for such things! He can see all the papers at 1 O'clock. If he had come at 10 O'clock this morning he could have made enquiries and got the information.

**Shri Vajpayee:** I was here.

**Mr. Speaker:** Then he might have asked the Secretary instead of asking me now here. Once again, I repeat for the information of hon. Members that there is a Notice Office and there is an Enquiry Office. There is a separate Superintendent in charge of it. Any hon. Member who wants any information regarding the Secretariat's work here may please go there and get the information. It is in the threshold there. They can make enquiries. If any hon. Member is not satisfied with the information, I am

[Mr. Speaker]

prepared to give him further information, but he must ask the Notice Office before raising it here.

**Shri Vajpayee:** On a point of personal clarification. I did go to the Notice Office. But I was informed that the question of privilege was with the Speaker. You are to decide about the question of privilege. They had no information. That is why I raised the question here.

**Mr. Speaker:** He might have told me earlier.

12-14 hrs.

#### PAPERS LAID ON THE TABLE

##### REPORT OF INDIAN DELEGATION ON GATT SESSION

**The Minister of Commerce (Shri Kanungo):** I beg to lay on the Table a copy of the Report of the Indian Delegation to the 16th Session of the Contracting Parties to the General Agreement on Tariffs and Trade held in Geneva in May-June, 1960. [Placed in Library. See No. LT-2274|60].

##### NOTIFICATIONS ISSUED UNDER CENTRAL EXCISES AND SALT ACT

**The Deputy Minister of Finance (Shri B. R. Bhagat):** On behalf of Dr. B. Gopala Reddi, I beg to lay on the Table a copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

- (i) G.S.R. 693 dated the 14th June, 1960.
- (ii) G.S.R. 857 dated the 30th July, 1960.
- (iii) G.S.R. 898 dated the 6th August 1960, [Placed in Library. See No. LT-2275|60].

12-15 hrs.

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Evacuee Interest (Separation) Amendment Bill, 1960, which has been passed by the Rajya Sabha at its sitting held on the 9th August, 1960."
- (ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Agricultural Produce (Grading and Marking) Amendment Bill, 1960, which has been passed by the Rajya Sabha at its sitting held on the 9th August, 1960."
- (iii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Drugs (Amendment) Bill, 1960, which has been passed by the Rajya Sabha at its sitting held on the 10th August, 1960."
- (iv) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press and Registration of Books (Amendment) Bill, 1960, which has been passed by the Rajya Sabha at its sitting held on the 9th August, 1960."